

**GOVERNMENT OF INDIA
LAW AND JUSTICE
LOK SABHA**

UNSTARRED QUESTION NO:1114
ANSWERED ON:29.11.2012
AMENDMENT TO FORM 24 A
Venugopal Shri P.

Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether the Government has received any proposal to amend Form 24A which makes it mandatory for political parties to file details of funds/donations they receive in excess of Rs. 20,000 every year; and

(b) if so, the details thereof and the action being taken thereon?

Answer

MINISTER OF LAW AND JUSTICE (DR. ASHWANI KUMAR)

(a) : Yes, Madam.

(b) : The proposal inter alia includes provision for declaration by political parties about receipt of funds from foreign sources, Government bodies, etc., for annexing certificate from trusts regarding making contributions, mentioning total amount of contribution received by political parties during the year and making it compulsory for all political parties to file contribution reports including 'Nil' reports by political parties even if there is 'nil' contributions in excess of Rs. 20,000/- from a company or person. The matter is being examined.